

**Closure of industrial units for violating anti-pollution laws**

135. SHRI PAWAN KUMAR BANSAL;  
Will the PRIME MINISTER be pleased to state;

(a) the details of industrial units in the country which have been directed to close down for violating the anti-pollution laws; and

(b) the number of them which have since installed effluent treatment plants?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VTR SEN): (a) Thirty-seven industries in various States have been directed to close down for violating the anti-pollution laws. Statewise position is enclosed (Statement I). Subject to the industries undertaking to provide required pollution control measures the industries are allowed to re-open.

(b) 1986 industries out of a total of 4,109 polluting industries (both in large and medium sectors) have installed effluent treatment facilities. Statewise information is enclosed (Statement II).

**Statement-I***Closure of Industrial units for violating Anti-Pollution Laws*

Sl.No.	Name of the state Board	No. of cases against which injunctions have been obtained
1.	Andhra Pradesh	Nil
2.	Assam	Nil
3.	Bihar	Nil
4.	Gujarat	8
5.	Haryana	Nil
6.	Himachal Pradesh	Nil
7.	Kerala	2
8.	Karnataka	1
9.	Madhya Pradesh	Nil
10.	Maharashtra	7
11.	Punjab	Nil
12.	Rajasthan	2
13.	Tamil Nadu	1
14.	Uttar Pradesh	9
15.	West Bengal	Nil
16.	Central Board	7

**Statement-II***Industrial Pollution Control-I Status-Statewise*

State/Union Territory	Number of Polluting Industries (Large & Medium)	Number of Industries provided Effluent Treatment facilities
1	2	3
1. Andhra Pradesh	352	112
2. Assam	13	12
3. Bihar	106	21
4. Gujarat	419	366
5. Haryana	302	49

1	2	3
6. Himachal Pradesh	30	30
7. Karnataka	281	274
8. Kerala	131	60
9. Madhya Pradesh	238	53
10. Maharashtra	855	673
11. Orissa	113	20
12. Punjab	129	37
13. Rajasthan	153	41
14. Tamil Nadu	307	50
15. Uttar Pradesh	246	103
16. West Bengal	361	22
<i>Union Territory</i>		
17. Chandigarh	14	5
18. Delhi	61	16
19. Goa	20	14
20. Pondicherry	15	8
	4109	1966

#### SSeMftg up of an atomic power plant In Punjab

136. SHRI PAWAN KUMAR BANSAL:  
Will the PRIME MINISTER be pleaded to state:

(a) whether the Central Government have repeatedly received request from the Punjab Government for set-time up an atomic power plant in the State; (by whether Government have considered the same and "found merit in the demand; and

(c) whether there is any likelihood of setting up of an atomic power plant in Punjab in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL):  
(a) 'Yes, Sir.

(b) The Site Selection Committee constituted by the Department of Atomic Energy has assessed sites in Punjab which forms a part of the Northern Electricity Region. The Report of the Committee for the Northern Electricity Region has been submitted.

(c) In the immediate future, expansion of the existing station at Rawat-bhata in Rajasthan which also forms a part of the Northern Electricity Region has been approved. A decision on the other sites is yet to be taken.